

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**C.P. (IB)/476(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES:    **XANADU REALTY LIMITED V/s B.P.**  
**GANGAR CONSTRUCTION PVT LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/476(MB)2023**

- 1) Mr. Shreyas Maheshwari, Ld. Counsel for the Operational Creditor and Ms. Punita Arora, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Parties jointly make a statement that the issue involved in the present Company has been settled amicably out of the Court between the Parties and the Parties have entered into consent terms. The Consent Terms have also been placed on record.
- 3) Therefore, both parties orally prays for the withdrawal of the present Company Petition.

4) In that view of the matter, we thus find no reason to keep pending the present matter, as the matter is settled amicably out of the Court and the Parties have placed on record Consent Terms; hence, we are not insisting for the formal Application to have it on record.

5) In that view of the matter, the present Company is disposed of as allowed to be withdrawn. There would however be no order as to costs. File be consigned to record.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**